## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 166/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Deep Constructions Co.

V/s.

A & I Hospitality Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE	
1.	SP majmuder	AU,	Petitioner	g r	
2.	SNASHUATA SYUKLA	ADJOLASE	PETLTCOMER	Super la sup	
3.	Volvesh Khar	Aelvocare	Respondent	Mush 12	<b>*</b>

## **ORDER**

Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Shashvata Shukla present for operational Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Petitioner filed bank certificate in compliance of the order dated 05.12.2017.

Learned lawyer appearing for Respondent submitted that he has received the copy today in the morning. Hence he requires some time to obtain necessary instructions from his client. Hence requested for some time.

List the matter on 21.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.